

ITEM NO.11 Court 2 (Video Conferencing) SECTION III

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 18001/2017

(Arising out of impugned final judgment and order dated 17-03-2017
in TA No. 888/2015 passed by the High Court Of Gujarat At
Ahmedabad)

CADILA HEALTHCARE LTD.

Petitioner(s)

VERSUS

PRINCIPAL COMMISSIONER OF INCOME TAX 1

Respondent(s)

WITH

T.C.(C) No. 32/2019 (XVI-A)

T.C.(C) No. 10/2020 (XVI-A)

T.C.(C) No. 12/2020 (XVI-A)

T.C.(C) No. 11/2020 (XVI-A)

T.C.(C) No. 8/2020 (XVI-A)

T.C.(C) No. 9/2020 (XVI-A)

T.C.(C) No. 7/2020 (XVI-A)

T.C.(C) No. 17/2020 (XVI-A)

T.C.(C) No. 13/2020 (XVI-A)

T.C.(C) No. 14/2020 (XVI-A)

T.C.(C) No. 15-16/2020 (XVI-A)

T.C.(C) No. 48/2020 (XVI-A)

T.C.(C) No. 75/2020 (XVI-A)

T.C.(C) No. 49/2020 (XVI-A)

T.C.(C) No. 65/2020 (XVI-A)

T.C.(C) No. 47/2020 (XVI-A)

T.C.(C) No. 62/2020 (XVI-A)

T.C. (C) No. 67/2020 (XVI-A)
T.C. (C) No. 70/2020 (XVI-A)
T.C. (C) No. 57/2020 (XVI-A)
T.C. (C) No. 54/2020 (XVI-A)
T.C. (C) No. 64/2020 (XVI-A)
T.C. (C) No. 53/2020 (XVI-A)
T.C. (C) No. 72/2020 (XVI-A)
T.C. (C) No. 69/2020 (XVI-A)
T.C. (C) No. 73/2020 (XVI-A)
T.C. (C) No. 74/2020 (XVI-A)
T.C. (C) No. 76/2020 (XVI-A)
T.C. (C) No. 60/2020 (XVI-A)
T.C. (C) No. 44/2020 (XVI-A)
T.C. (C) No. 43/2020 (XVI-A)
T.C. (C) No. 79/2020 (XVI-A)
T.C. (C) No. 66/2020 (XVI-A)
T.C. (C) No. 55/2020 (XVI-A)
T.C. (C) No. 77/2020 (XVI-A)
T.C. (C) No. 45/2020 (XVI-A)
T.C. (C) No. 78/2020 (XVI-A)
T.C. (C) No. 46/2020 (XVI-A)
T.C. (C) No. 63/2020 (XVI-A)
T.C. (C) No. 61/2020 (XVI-A)
T.C. (C) No. 21/2020 (XVI-A)
T.C. (C) No. 30/2020 (XVI-A)
T.C. (C) No. 26/2020 (XVI-A)
T.C. (C) No. 22/2020 (XVI-A)

T.C. (C) No. 23/2020 (XVI-A)
T.C. (C) No. 24/2020 (XVI-A)
T.C. (C) No. 28/2020 (XVI-A)
T.C. (C) No. 27/2020 (XVI-A)
T.C. (C) No. 25/2020 (XVI-A)
T.C. (C) No. 50/2020 (XVI-A)
T.C. (C) No. 29/2020 (XVI-A)
T.C. (C) No. 52/2020 (XVI-A)
T.C. (C) No. 39/2020 (XVI-A)
T.C. (C) No. 38/2020 (XVI-A)
T.C. (C) No. 31/2020 (XVI-A)
T.C. (C) No. 37/2020 (XVI-A)
T.C. (C) No. 19/2020 (XVI-A)
T.C. (C) No. 32/2020 (XVI-A)
T.C. (C) No. 36/2020 (XVI-A)
T.C. (C) No. 35/2020 (XVI-A)
T.C. (C) No. 71/2020 (XVI-A)
T.C. (C) No. 42/2020 (XVI-A)
T.C. (C) No. 68/2020 (XVI-A)
T.C. (C) No. 58/2020 (XVI-A)
T.C. (C) No. 56/2020 (XVI-A)
T.C. (C) No. 34/2020 (XVI-A)
T.C. (C) No. 33/2020 (XVI-A)
T.C. (C) No. 40/2020 (XVI-A)
T.C. (C) No. 41/2020 (XVI-A)
T.C. (C) No. 51/2020 (XVI-A)

T.C. (C) No. 59/2020 (XVI-A)
T.C. (C) No. 20/2020 (XVI-A)
T.C. (C) No. 112/2020 (XVI-A)
T.C. (C) No. 98/2020 (XVI-A)
T.C. (C) No. 80/2020 (XVI-A)
T.C. (C) No. 111/2020 (XVI-A)
T.C. (C) No. 97/2020 (XVI-A)
T.C. (C) No. 149/2020 (XVI-A)
T.C. (C) No. 183/2020 (XVI-A)
T.C. (C) No. 136/2020 (XVI-A)
T.C. (C) No. 153/2020 (XVI-A)
T.C. (C) No. 96/2020 (XVI-A)
T.C. (C) No. 82/2020 (XVI-A)
T.C. (C) No. 87/2020 (XVI-A)
T.C. (C) No. 81/2020 (XVI-A)
T.C. (C) No. 134/2020 (XVI-A)
T.C. (C) No. 158/2020 (XVI-A)
T.C. (C) No. 182/2020 (XVI-A)
T.C. (C) No. 133/2020 (XVI-A)
T.C. (C) No. 147/2020 (XVI-A)
T.C. (C) No. 179/2020 (XVI-A)
T.C. (C) No. 101/2020 (XVI-A)
T.C. (C) No. 100/2020 (XVI-A)
T.C. (C) No. 175/2020 (XVI-A)
T.C. (C) No. 143/2020 (XVI-A)
T.C. (C) No. 142/2020 (XVI-A)
T.C. (C) No. 99/2020 (XVI-A)

T.C. (C) No. 141/2020 (XVI-A)
T.C. (C) No. 180/2020 (XVI-A)
T.C. (C) No. 181/2020 (XVI-A)
T.C. (C) No. 144/2020 (XVI-A)
T.C. (C) No. 94/2020 (XVI-A)
T.C. (C) No. 167/2020 (XVI-A)
T.C. (C) No. 140/2020 (XVI-A)
T.C. (C) No. 92/2020 (XVI-A)
T.C. (C) No. 155/2020 (XVI-A)
T.C. (C) No. 151/2020 (XVI-A)
T.C. (C) No. 138/2020 (XVI-A)
T.C. (C) No. 161/2020 (XVI-A)
T.C. (C) No. 154/2020 (XVI-A)
T.C. (C) No. 171/2020 (XVI-A)
T.C. (C) No. 139/2020 (XVI-A)
T.C. (C) No. 170/2020 (XVI-A)
T.C. (C) No. 169/2020 (XVI-A)
T.C. (C) No. 89/2020 (XVI-A)
T.C. (C) No. 177/2020 (XVI-A)
T.C. (C) No. 168/2020 (XVI-A)
T.C. (C) No. 174/2020 (XVI-A)
T.C. (C) No. 176/2020 (XVI-A)
T.C. (C) No. 131/2020 (XVI-A)
T.C. (C) No. 145/2020 (XVI-A)
T.C. (C) No. 166/2020 (XVI-A)
T.C. (C) No. 146/2020 (XVI-A)

T.C. (C) No. 102/2020 (XVI-A)
T.C. (C) No. 160/2020 (XVI-A)
T.C. (C) No. 165/2020 (XVI-A)
T.C. (C) No. 159/2020 (XVI-A)
T.C. (C) No. 148/2020 (XVI-A)
T.C. (C) No. 152/2020 (XVI-A)
T.C. (C) No. 178/2020 (XVI-A)
T.C. (C) No. 164/2020 (XVI-A)
T.C. (C) No. 156/2020 (XVI-A)
T.C. (C) No. 125/2020 (XVI-A)
T.C. (C) No. 172/2020 (XVI-A)
T.C. (C) No. 127/2020 (XVI-A)
T.C. (C) No. 126/2020 (XVI-A)
T.C. (C) No. 104/2020 (XVI-A)
T.C. (C) No. 103/2020 (XVI-A)
T.C. (C) No. 157/2020 (XVI-A)
T.C. (C) No. 173/2020 (XVI-A)
T.C. (C) No. 130/2020 (XVI-A)
T.C. (C) No. 150/2020 (XVI-A)
T.C. (C) No. 135/2020 (XVI-A)
T.C. (C) No. 137/2020 (XVI-A)
T.C. (C) No. 185/2020 (XVI-A)
T.C. (C) No. 132/2020 (XVI-A)
T.C. (C) No. 86/2020 (XVI-A)
T.C. (C) No. 95/2020 (XVI-A)
T.C. (C) No. 110/2020 (XVI-A)
T.C. (C) No. 129/2020 (XVI-A)

T.C. (C) No. 113/2020 (XVI-A)
T.C. (C) No. 128/2020 (XVI-A)
T.C. (C) No. 106/2020 (XVI-A)
T.C. (C) No. 83/2020 (XVI-A)
T.C. (C) No. 124/2020 (XVI-A)
T.C. (C) No. 123/2020 (XVI-A)
T.C. (C) No. 118/2020 (XVI-A)
T.C. (C) No. 105/2020 (XVI-A)
T.C. (C) No. 119/2020 (XVI-A)
T.C. (C) No. 90/2020 (XVI-A)
T.C. (C) No. 117/2020 (XVI-A)
T.C. (C) No. 85/2020 (XVI-A)
T.C. (C) No. 84/2020 (XVI-A)
T.C. (C) No. 116/2020 (XVI-A)
T.C. (C) No. 107/2020 (XVI-A)
T.C. (C) No. 108/2020 (XVI-A)
T.C. (C) No. 115/2020 (XVI-A)
T.C. (C) No. 109/2020 (XVI-A)
T.C. (C) No. 88/2020 (XVI-A)
T.C. (C) No. 186/2020 (XVI-A)
T.C. (C) No. 162/2020 (XVI-A)
T.C. (C) No. 163/2020 (XVI-A)
T.C. (C) No. 93/2020 (XVI-A)
T.C. (C) No. 114/2020 (XVI-A)
T.C. (C) No. 121/2020 (XVI-A)
T.C. (C) No. 91/2020 (XVI-A)

T.C.(C) No. 122/2020 (XVI-A)

T.C.(C) No. 120/2020 (XVI-A)

SLP(C) No. 19176-19178/2017 (III)
(FOR ADMISSION and I.R.)

T.C.(C) No. 187/2020 (XVI-A)

T.C.(C) No. 18/2020 (XVI-A)

T.C.(C) No. 191/2020 (XVI-A)

T.C.(C) No. 24/2021 (XVI-A)

T.C.(C) No. 22/2021 (XVI-A)

T.C.(C) No. 21/2021 (XVI-A)

T.C.(C) No. 19/2021 (XVI-A)

T.C.(C) No. 23/2021 (XVI-A)

T.C.(C) No. 20/2021 (XVI-A)

T.C.(C) No. 18/2021 (XVI-A)

Date : 14-09-2021 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE UDAY UMESH LALIT
HON'BLE MR. JUSTICE S. RAVINDRA BHAT
HON'BLE MS. JUSTICE BELA M. TRIVEDI

For Parties:

By Courts Motion, AOR

Mr. G. Umapathy, Adv.
Mr. Rohit K. Singh, AOR
Mr. Pritam Biswas, Adv.
Ms. Pavitra Balakrishnan, Adv.

Mr. Gurinder Singh Gill, Sr. Adv.
Mr. Shekhar Raj Sharma, Dy. AG, Haryana
Mr. P.P. Nayak, Adv.
Mr. Kuldeep Singh Kuchaliya, Adv.
Mr. Paras Dutta, Adv.
Mr. Sanjay Kumar Visen, AOR
Mr. Bhanwar Jadon, Adv.

Mr Arvind Datar, Senior Advocate
Mr. Tarun Gulati, Senior Advocate
Mr. Kishore Kunal, Advocate on Record
Mr. Manish Rastogi, Advocate
Mr. Sumit Khadaria, Advocate

Mr. Mukesh M. Pate, Adv.
Ms. Manisha T. Karia, AOR,
Ms. Sukhda Kalra, Adv.
Mr. Adarsh Kumar, Adv.
Ms. Nidhi Nagpal, Aadv

Mr. Abhishek Malhotra (Advocate)
Ms. Liz Mathew (Advocate on Record)
Ms. Atmaja Tripathy (Advocate)

Mr. K.M. Natraj, ASG
Mr. S. Udaya Kumar Sagar, Adv.
Ms. Niranjana Singh, Adv.
Mr. Rupesh Kumar, Adv.
Mr. Sughosh Subramanyam, Adv.
Mr. B. V. Balaram Das, AOR
Mr. Sharath Nambiar, Adv.
Mr. Raj Bahadur Yadav, AOR
Mrs. Anil Katiyar, AOR

UPON hearing the counsel the Court made the following
O R D E R

The matter is adjourned to 10.11.2021.

(INDU MARWAH)
COURT MASTER (SH)

(VIRENDER SINGH)
BRANCH OFFICER